IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

REVIEW PETITION (CIVIL)D.NO. 21276 OF 2022

IN

CIVIL APPEAL NO. 7512 OF 2012

D. LAXMAMMA

...Petitioner

Versus

S. HALAPPA AND ORS.

...Respondents

<u>ORDER</u>

There is delay of 975 days in filing the Review Petition. The explanation offered in the application seeking condonation of delay is not satisfactory at all.

We, therefore, refuse to condone delay. Consequently, the instant Review Petition is dismissed on the ground of limitation.

.....CJI. [Uday Umesh Lalit]

.....J. [Sanjiv Khanna]

New Delhi; 1st November, 2022.